

ANNUAL REPORTS, REVIEWS AND STATEMENTS FOR DELAY IN RESPECT OF MAHARASHTRA ASSOCIATION FOR CULTIVATION OF SCIENCE, PUNE, RAMAN RESEARCH INSTITUTE, BANGALORE AND INDIAN NATIONAL SCIENCE ACADEMY, NEW DELHI, FOR 1978-79

THE DEPUTY MINISTER IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND SPACE (SHRI N. VIJAY PATIL): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of Maharashtra Association for the Cultivation of Science, Pune, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report. [Placed in Library. See No. LT-1144/80].

(2) (i) A copy of the Annual Report (Hindi and English versions) of Raman Research Institute, Bangalore, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report. [Placed in Library. See No. LT-1145/80].

(3) (i) A copy of the Annual Report (Hindi and English versions) of Indian National Science Academy, New Delhi, for the year 1978-79 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by Government and reasons for delay in laying the Report. [Placed in Library. See No. LT-1146/80].

12.12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DECISION TAKEN AT THE RECENT LABOUR MINISTER'S CONFERENCE HELD IN NEW DELHI

श्री रामप्रबतार शास्त्री (पटना) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर श्रम मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक बक्तव्य दें।

“नई दिल्ली में श्रम मंत्रियों के हाल ही में हुए सम्मेलन में किये गये निर्णय।”

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): The 31st session of the State Labour Ministers Conference, which met on the 19th and 20th July, 1980, took a number of important decisions covering the entire range of industrial relations, labour administration and workers' welfare. It was the consensus in the Conference that industrial harmony, welfare and production and productivity are closely inter-woven and would have to be promoted together.

The Conference agreed that the industrial relations machinery should be strengthened and streamlined to anticipate labour problems and to take prompt preventive action to avert work-stoppages and that the laws on industrial relations and trade unions should be suitably modified.

The Conference recognised that there is urgent need to strengthen the implementation machinery to carry through the more basic programmes of ensuring minimum wages, freeing and rehabilitating of bonded labour, eliminating unfair labour practices in the contract system and in the employment of casual labour. It desired that appropriate provision be made in the Sixth Plan for such strengthening and for the specific programmes.

It was decided that a Central law should be enacted to regulate the